

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 436/2016

IN THE MATTER OF:

Saint Gobain Indian Pvt. Ltd.

.... Applicant/petitioner

Vs.

M/s. Variations Designs Pvt. Ltd.

.... Respondent

Order under Section 433(e), 434 & 439

Order delivered on 19.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Parveen Kumar Aggarwal, Advocate

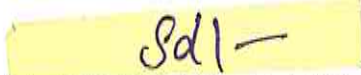
For the Respondent:

ORDER

A perusal of the paper book filed before this Tribunal as well as the petition filed before the High Court of Delhi under Section 433 (e), 434 & 439 of the Companies Act, 1956 do not disclose the dates of debt when it was due and payable. According to the bank statement the last transaction is in the year 2012.

Learned counsel for the petitioner requests for some time to seek instructions as to whether there is any document which acknowledges the debt so as to bring the case within the four corners of Section 18 of the Limitation Act.

List for further consideration on 24.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

19.12.2017
VINEET